MANAGING AGENCY SYSTEM

683. SHRI R. P. KHAITAN: Will the Minister of INDUSTRIAL DEVE-LOPMENT AND COMPANY AFFAIRS be pleased to state:

- (a) whether the scheme to abolish the Managing Agency System has since been finalised; and
- (b) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) Attention is invited to clauses (4) to (6) of the Companies (Amendment) Bill, 1968 (Bill No. 53 of 1968) which was introduced in the Lok Sabha by the Government on the 10th May, 1968.

EXPENDITURE ON THE TRIP TO AUSTRALIA BY MANAGING DIRECTOR, MANGANESE ORE (INDIA) LTD.

684. SHRI A. D. MANI: Will the Minister of STEEL, MINES AND METALS be pleased to state:

- (a) whether the Managing Director, Manganese Ore India Limited, was allowed to go to Australia to attend a seminar on industrial relations in the month of May, 1968;
- (b) if so, whether the expenses on account of this trip were debited to the Manganese Ore India Limited; and
- (c) what is the estimated expenditure on this trip?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (CHOWDHARY RAM SEWAK): (a) Yes. Madam. He was deputed as one of the nine Indian delegates sent to His Royal Highness The Duke of Edinburgh's Third Commonwealth Study Conference on "The Human Problems of Industrial Development and Re-development in Commonwealth Countries" held in Australia from 12th May to 4th June, 1968.

- (b) The expenses of his journey to and from Australia were borne by Manganese Ore India Ltd. Expenditure during his stay in Australia was borne by the Conference.
- (c) The expenditure borne by Manganese Ore India Ltd., was Rs. 6,825.18.

INDUSTRIES DEVELOPMENT AND REGU-LATION ACT

to Questions

685. SHRI BABUBHAI M. CHINAI: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

- (a) whether there is any proposal under Government's consideration to amend the Industries Development and Regulation Act; and
- (b) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) Certain proposals for amendment of the Industries (Development and Regulation) Act, 1951 are under consideration of the Government.

(b) The details of these proposals have not yet been finalised.

A. C. C. CAR COACHES IN INDIAN RAILWAYS

686. SHRI BABUBHAI M. CHINAI: Will the Minister of RAILWAYS be pleased to state the total number of air-conditioned chair car Railway coaches which are plying on the Indian Railways at present?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): There are 36 III Class and 4 I Class Air-conditioned Chair Cars plying on the Indian Railways at present.

Training for Workers to man Diesel and Electric Engines

687. SHRI ANANT PRASAD SHARMA: Will the Minister of RAILWAYS be pleased to state:

- (a) the number of unskilled, semiskilled and skilled workers from steam locomotive side who have been trained to man diesel and electric engines up to 31st March, 1968; and
- (b) what is the difficulty in the way of the Railway Administration in absorbing the mechanical staff of the Loco Sheds in Railway Workshops and D. L. W., Varanasi?

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THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) and (b) The information is being collected and will be placed on the Table of the Sabha.

SEPARATE THIRD CLASS SLEEPER COACH FOR PASSENGERS FROM NAGPUR TO MAD-

688. SHRI A. D. MANI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is is proposed by the Central Railway to introduce a separate Third Class sleeper coach for passengers from Nagpur to Madras on either the Dakshin or G. T. Express in order to cope up with the increasing traffic; and
- (b) whether any representations have been received by Government in this connection?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) No.

(b) Yes. But, for want of room on either the Dakshin Express or G. T. Express trains, an additional sleeper coach cannot be attached to these trains as a regular measure. However, suitable quotas have been allotted in the third class sleeper coaches already running on these trains as well as on Delhi-Madras Janata Express for passengers travelling from Nagpur to Madras.

APPLICATIONS FOR SCOOTERS

689. SHRI SITARAM JAIPURIA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

- (a) the total number of applicants at present in the waiting list for scooters;
- (b) by what time the applicants would be allotted scooters; and
- (c) what is the normal time taken by the applicant for getting a scooter after the date of application?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) The number of applicants who have registered their orders for scooters with the various dealers

in the country as on 30th June 1968 is as follows:—

	 		Nos.
Lambretta .		•	74,973
Vespa .			135,572
Fantabulus.			41

(b) and (c) The delivery period varies from make to make and from place to place. The waiting period in respect of each make of scooter at some of the important centres as reported by the manufacturers is indicated below:—

	Lambretta	Vespa	Fantabulus
Madras	12 yrs.	8 yrs.	No waiting period. It is avail-
Bombay	11 ,,	7 ,,	able ex-stock.
Calcutta	ı 9 ,,	8 ,,	
Delhi	. 14 ,,	8 ,,	

These waiting periods have been estimated on the basis of the present rate of production and the present levels of allocations to the different centres. The production of scooters is now going up and an additional unit is also being licensed. It is, therefore, expected that the waiting period will be substantially reduced within the next few years.

BIFURCATION OF DELHI DIVISION OF NORTHERN RAILWAY

690. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the proposal for bifurcation of the Delhi Division of the Northern Railway into Delhi and Ambala which was under Government's consideration has since been dropped as a result of economy measures;
- (b) if the reply to part (a) above be in the affirmative, the extent of economy effected by (i) dropping the scheme for the construction of the building; and (ii) by surrendering the posts created in anticipation of bifurcation together with the number of rosts created; and